

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA

UNSTARRED QUESTION NO. 1099

ANSWERED ON 08.02.2024

SHARING OF KRISHNA RIVER WATER

1099. SHRI NAMA NAGESWARA RAO

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the present status of the issue of sharing of Krishna river water between the States of Telangana and Andhra Pradesh;
- (b) whether the Government has referred the matter under section 3 of ISRWD Act for adjudication after the Government of Telangana has withdrawn its case in Supreme Court in June 2021, as per the assurance of Ministry of Jal Shakti;
- (c) if not, the reasons therefor; and
- (d) the details of the recommendations approved by the Government in order to resolve the above issues and the outcome of the high level official meetings conducted recently?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) & (d) As per Terms of Reference (ToR) specified in clauses (a) and (b) of the Section 89 of Andhra Pradesh Reorganisation Act (APRA), 2014, the allocation of Krishna River Water among the States of Telangana and Andhra Pradesh has been referred to Krishna Water Disputes Tribunal-II (KWDT-II) by the Central Government. Accordingly, the Central Government extended the tenure of the KWDT-II for two years, with effect from 01.08.2014. Subsequently, in view of the fact that the adjudication by KWDT-II on the terms of reference specified in section 89 of APRA, 2014, was still going on, the tenure of the Tribunal had been extended seven times, every time by one more year. Recently, vide Notification dated 06.07.2023, the tenure of the Tribunal has been extended for a further period till 31.03.2024.

Further, in accordance with section 85 (1) of APRA, 2014, the Central Government constituted Krishna River Management Board (KRMB) vide Gazette Notifications dated 28.05.2014, for the administration, regulation, maintenance and operation of projects on Krishna River. The function of Board includes the regulation of supply of water from projects to the successor States of Andhra Pradesh & Telangana having regard to i) Awards granted by the tribunals constituted under the Inter-State River Water Dispute Act 1956, ii) any agreement entered into, or arrangement made covering the Government of existing State of Andhra Pradesh and any other State or Union territory. After the bifurcation of the State of Andhra Pradesh, the Krishna Water (811 TMC of water allocated to combined state of Andhra Pradesh as per KWDT-I award), has been shared as per the agreed quantity by both the successor states (Andhra Pradesh & Telangana) in the KRMB meetings. The details of the sharing of the water from 2015-16 to 2023-24 as per the decisions taken in various meetings of the Board is given at **Annexure**.

(b) & (c) A request has been received from the Government of Telangana to Central Government under Section 3 of ISRWD Act, 1956 to refer the water disputes regarding the inter-State River Krishna, and the river valley thereof, by confining the scope of reference between the jurisdictional limits of States of AP and Telangana only to the KWDT-II for adjudication for en bloc allocation of water between both these States. Accordingly, Central Government through Notification dated 06.10.2023 has referred the further Terms of Reference (ToR) to KWDT-II for adjudication.

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (d) OF UNSTARRED QUESTION NO. 1099 TO BE ANSWERED IN LOK SABHA ON 08.02.2024 REGARDING “SHARING OF KRISHNA RIVER WATER”.

The details of the sharing of the water between Andhra Pradesh and Telangana from 2015-16 to 2023-24

Water Year	Agreed share (in TMC / %)		As per the following meetings of MoWR / KRMB
	Andhra Pradesh	Telangana	
2015-16	512.04	298.96	Meeting held on 18 th and 19 th June, 2015, in the MoWR, RD & GR.
2016-17	512.04	298.96	Meeting held on 21 st and 22 nd June, 2016, in the MoWR, RD & GR.
2017-18	66%	34%	7 th meeting of the Board held on 04.11.2017.
2018-19	66%	34%	9 th meeting of the Board held on 16.10.2018.
2019-20	66%	34%	11 th meeting of the Board held on 09.01.2020.
2020-21	66%	34%	12 th meeting of the Board held on 04.06.2020.
2021-22	66%	34%	14 th meeting of the Board held on 01.09.2021.
2022-23	66%	34%	16 th meeting of the Board held on 06.05.2022.
2023-24	45	35	There was no consensus on sharing of water, however working arrangements can be made by 3-member committee according to the water requirements of both the states as and when required. In the 3-member committee meeting held on October 6, 2023, it was decided that 80 TMC utilizable water available in common reservoirs of Srisailem and Nagarjuna Sagar be divided as 45 TMC & 35 TMC (AP & Telangana)
